

DIVISION BENCH O-148

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/1243(KB)2020
COMP.APPL/20(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th February, 2021, 10:30 A.M

Name of the Company	TENKI TENDUF-LA DAVIS Vs. WINDAMERE HOTEL LIMITED		
Under Section	Sec. 58(3),Sec. 59,Sec. 241(1),Sec. 242(4),Sec. 243(1) (b)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Jishnu Saha, Sr. Advocate] For the petitioner
2. Mr. Ishaan Saha, Advocate]
3. Ms. Sinthia Bala, Advocate]
4. Mr. Aishwarya Kumar Awasthi, Advocate

1. Ms. Manju Bhuteria, Advocate] For the respondent
2. Ms. Rajshree Kajaria, Advocate]
3. Ms. Sonia Sharma, Advocate]

ORDER

1. Mr. Jishnu Saha, Ld. Senior Counsel along with Mr. Aishwarya Kumar Awasthi, Ld. Counsel for the petitioner is present. Mr. Manju Bhuteria, Ld. Counsel for the respondent is present.
2. Comp. Appl./20(KB)2021 is an application filed by the applicant, TENKI TENDUF-LA DAVIS.
3. Mr. Manju Bhuteria, Ld. Counsel appearing for the respondent submits that the notice dated 07/01/2021, which has been filed along with the Company Application at page 23 thereof, stands withdrawn by the Managing Director of WINDAMERE HOTEL LIMITED after consultation with the Assistant Labour Commissioner. Therefore, there is no urgency of hearing the Company Application at this stage.
4. Rejoinder to the reply to the main CP will be filed within a period of two weeks from today. In case respondents in the CA wish to file reply in the CA, she may do so within two weeks from today.

5. Upon completion of pleadings list the matter on 23/04/2021. Liberty to mention is granted.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)